

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23721/2012

(Arising out of impugned final judgment and order dated 20/04/2012
in CMWP No. 14347/2012 passed by the High Court Of Judicature at
Allahabad)

U.P. POWER CORP. LTD. & ORS.

Petitioner(s)

VERSUS

VIMLA DEVI & ANR.

Respondent(s)

(with interim relief and office report)

Date : 27/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.
Ms. Aarti Upadhyay, Adv.

For Respondent(s)

Mr. Gaurav Agarwal, Adv.
Mr. Jatin Zaveri, Adv.Mr. Vinay Garg, Adv.
Mr. Manoj Kumar, Adv.
Mr. Uday Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
COURT MASTER

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2015.10.27
16:14:03 IST
Reason: